



DOCUMENT INFORMATION

FILE NAME : Ch_XI_A_14

VOLUME : VOL-1

CHAPTER : Chapter XI. Transport and Communications A. Custom
Matters

TITLE : 14. European Convention on Customs Treatment of
Pallets used in International Transport. Geneva, 9
December 1960



INTERNATIONAL CONVENTION

ON THE RIGHTS OF CHILDREN

ADOPTED BY THE GENERAL ASSEMBLY OF THE UNITED NATIONS

ON 20 NOVEMBER 1989



INTERNATIONAL CONVENTION

ON

THE RIGHTS OF CHILDREN

ADOPTED BY THE GENERAL ASSEMBLY OF THE UNITED NATIONS

ON 20 NOVEMBER 1989

IN THE FORM OF A DECLARATION

AND

EUROPEAN CONVENTION ON CUSTOMS TREATMENT
OF PALLETS USED IN INTERNATIONAL TRANSPORT

THE CONTRACTING PARTIES,

NOTING the extension of the use of pallets in international transport, resulting in particular from the pooling of pallets,

DESIRING, as a means of facilitating international transport and reducing its cost, to encourage this extension,

HAVE AGREED as follows:

Chapter I

GENERAL PROVISIONS

Article 1

1. For the purposes of the present Convention,
 - (a) the term "import duties and import taxes" shall mean not only Customs duties but also all duties and taxes whatsoever chargeable by reason of importation;
 - (b) the term "pallet" shall mean a device on the deck of which a quantity of goods can be assembled to form a unit load for the purpose of transporting it, or of handling or stacking it with the assistance of mechanical appliances. This device is made up of two decks separated by bearers, or of a single deck supported by feet; its overall height is reduced to the minimum compatible with handling by fork lift trucks and pallet trucks; it may or may not have a superstructure;
 - (c) the term "persons" shall mean both natural and legal persons.

2. The present Convention shall apply to pallets imported into the territory of a Contracting Party from the territory of another Contracting Party.

CONVENTION EUROPEENNE RELATIVE AU REGIME DOUANIER
DES PALETTES UTILISEES DANS LES TRANSPORTS INTERNATIONAUX

LES PARTIES CONTRACTANTES,

CONSTATANT l'extension de l'emploi des palettes dans les transports internationaux, notamment grâce à l'utilisation en commun de ces dispositifs,

DESIREUSES, pour faciliter les transports internationaux et en réduire le coût, de favoriser cette extension,

SONT CONVENUES de ce qui suit :

Chapitre premier

DISPOSITIONS GENERALES

Article premier

1. Aux fins de la présente Convention, on entend -

a) par "droits et taxes d'entrée", non seulement les droits de douane, mais aussi tous droits et taxes quelconques exigibles du fait de l'importation;

b) par "palette", un dispositif sur le plancher duquel peut être groupée une certaine quantité de marchandises afin de constituer une unité de charge en vue de son transport ou en vue de sa manutention ou de son gavage à l'aide d'appareils mécaniques. Ce dispositif est constitué soit par deux planchers reliés entre eux par des entretoises, soit par un plancher reposant sur des pieds; sa hauteur totale est aussi réduite que possible tout en permettant la manutention par chariots élévateurs à fourche ou transpalettes; il peut être muni ou non d'une superstructure;

c) par "personnes", à la fois les personnes physiques et les personnes morales.

2. La présente Convention s'applique aux palettes importées sur le territoire d'une Partie contractante en provenance du territoire d'une autre Partie contractante.

Article 2

1. Each Contracting Party shall grant admission, without payment of import duties and import taxes, and free of import prohibitions or restrictions, to pallets on condition

(a) that they have been previously exported or that they will be subsequently re-exported, or

(b) that an equal number of pallets of the same type and substantially the same value have been previously exported or will be subsequently exported.

2. Subject to the provisions of article 3 of the present Convention, the procedure for the admission of pallets as provided for in paragraph 1 of this article shall be determined by the regulations of each of the Contracting Parties. These regulations, in particular, may include provisions for preventing the permanent importation, free of import duties and import taxes, of a number of pallets greater than the number exported or to be exported.

3. Each Contracting Party shall endeavour to make the formalities as simple as possible and in particular not to require a security in respect of import duties and import taxes.

Article 3

1. Each Contracting Party shall apply the provisions of article 2, paragraph 1, of the present Convention, without requiring in respect of importation or exportation either the production of a Customs document or security in respect of import duties and import taxes, to pallets pooled under an agreement by which the parties thereto:

(a) exchange among themselves, from country to country, pallets of one and the same type in the course of operations involving the international transport of goods,

(b) keep accounts, for each type of pallet, showing the number of pallets so exchanged from country to country, and

(c) undertake to deliver to one another within a specified period the number of pallets of each type necessary to offset at regular intervals, on a bilateral or multilateral basis, the outstanding balances of the accounts so kept.

Article 2

1. Chaque Partie contractante admettra les palettes à l'importation en franchise des droits et taxes d'entrée, sans prohibitions ni restrictions d'importation, à la condition :

a) qu'elles aient été exportées préalablement ou qu'elles soient réexportées ultérieurement; ou

b) qu'un nombre égal de palettes de même type et de valeur sensiblement égale ait été exporté préalablement ou soit exporté ultérieurement.

2. Sous réserve des dispositions de l'article 3 de la présente Convention, la procédure et les modalités d'application du régime prévu au paragraphe 1 du présent article seront déterminées par la réglementation de chacune des Parties contractantes. Cette réglementation pourra notamment comprendre des dispositions destinées à empêcher qu'il ne puisse être importé à titre définitif en franchise des droits et taxes d'entrée un plus grand nombre de palettes qu'il n'en a été ou qu'il n'en sera exporté.

3. Chaque Partie contractante s'efforcera d'appliquer des formalités aussi simples que possible et, notamment, de ne pas exiger la constitution d'une garantie des droits et taxes d'entrée.

Article 3

1. Chaque Partie contractante appliquera les dispositions du paragraphe 1 de l'article 2 de la présente Convention sans exiger pour les importations et les exportations ni la production d'un document douanier ni la constitution d'une garantie des droits et taxes d'entrée aux palettes utilisées en commun en vertu d'un accord aux termes duquel les participants à l'accord :

a) échangent entre eux, de pays à pays, des palettes de même type à l'occasion d'opérations comprenant des transports internationaux de marchandises,

b) tiennent, par type de palettes, le décompte du nombre des palettes ainsi échangées de pays à pays, et

c) s'engagent à se livrer dans un délai déterminé le nombre de palettes de chaque type nécessaire pour compenser, à intervalles périodiques, sur une base bilatérale ou multilatérale, les soldes des comptes ainsi tenus.

2. The provisions of paragraph 1 of this article shall be applicable only if:

(a) pallets bear a marking conforming to that laid down in the pooling agreement;

(b) the pooling agreement has been communicated to the Customs administrations of the Contracting Parties concerned and these administrations have approved it, being satisfied that the types of pallet are sufficiently well defined and that the due and proper implementation of the agreement is adequately ensured.

Article 4

Each of the Contracting Parties reserves the right to levy the internal duties and taxes and the import duties and import taxes, if any, chargeable in its country in respect of pallets purchased, or subject to a similar contract entered into by persons resident or established in its territory. Each of the Contracting Parties reserves its right, in addition, to refuse in respect of pallets exported under the provisions of this Convention the refund of duties or taxes paid or the granting, wholly or in part, of such other benefits as may be provided for in the event of exportation.

Article 5

The present Convention shall not prevent the granting in respect of importation and exportation of pallets of facilities greater than those provided therein.

Chapter II

FINAL PROVISIONS

Article 6

1. Countries members of the Economic Commission for Europe and countries admitted to the Commission in a consultative capacity under paragraph 8 of the Commission's terms of reference may become Contracting Parties to the present Convention -

(a) by signing it;

(b) by ratifying it after signing it subject to ratification;

or

(c) by acceding to it.

2. Les dispositions du paragraphe 1 du présent article ne seront appliquées que

a) si les palettes sont munies d'une marque conforme à celle prévue à l'accord d'utilisation en commun, et

b) si l'accord d'utilisation en commun a été communiqué aux administrations douanières des Parties contractantes intéressées et si celles-ci l'ont jugé acceptable, estimant les types de palettes suffisamment définis et l'exécution correcte de l'accord suffisamment garantie.

Article 4

Chaque Partie contractante se réserve le droit de percevoir les droits et taxes intérieurs ainsi que, le cas échéant, les droits et taxes d'entrée en vigueur dans son pays pour les palettes qui ont fait l'objet d'un achat ou d'un contrat similaire de la part de personnes domiciliées ou établies sur son territoire. Chaque Partie contractante se réserve aussi le droit de refuser, pour les palettes exportées sous le régime de la présente Convention, la restitution de droits ou taxes ou l'octroi de tout ou partie d'autres avantages éventuellement prévus en cas d'exportation.

Article 5

La présente Convention ne s'oppose pas à l'octroi pour les importations et exportations de palettes de facilités plus grandes que celles qui y sont prévues.

Chapitre II

DISPOSITIONS FINALES

Article 6

1. Les pays membres de la Commission économique pour l'Europe et les pays admis à la Commission à titre consultatif conformément au paragraphe 8 du mandat de cette Commission peuvent devenir Parties contractantes à la présente Convention -

a) en la signant,

b) en la ratifiant après l'avoir signée sous réserve de ratification, ou

c) en y adhérant.

2. Countries which may participate in certain activities of the Economic Commission for Europe in accordance with paragraph 11 of the Commission's terms of reference may become Contracting Parties to the present Convention by acceding to it after its entry into force.

3. The present Convention shall be open for signature until 15 March 1961 inclusive. Thereafter, it shall be open for accession.

4. Ratification or accession shall be effected by the deposit of an instrument with the Secretary-General of the United Nations.

Article 7

1. The present Convention shall come into force on the ninetieth day after five of the countries referred to in article 6, paragraph 1, thereof have signed it without reservation of ratification or have deposited their instruments of ratification or accession.

2. With respect to any country which ratifies or accedes to this Convention after five countries have signed it without reservation of ratification or have deposited their instruments of ratification or accession, the present Convention shall enter into force on the ninetieth day after the said country has deposited its instrument of ratification or accession.

Article 8

1. Any Contracting Party may denounce the present Convention by giving notice of denunciation to the Secretary-General of the United Nations.

2. The denunciation shall take effect fifteen months after the date on which the Secretary-General received the notification of denunciation.

Article 9

The present Convention shall cease to have effect if, for any period of twelve consecutive months after its entry into force, the number of Contracting Parties is less than five.

Article 10

1. Any country may, at the time of signing the present Convention without reservation of ratification or of depositing its instrument of ratification or accession or at any time thereafter, declare by notification addressed to the Secretary-General of the United Nations

2. Les pays susceptibles de participer à certains travaux de la Commission économique pour l'Europe en application du paragraphe 11 du mandat de cette Commission peuvent devenir Parties contractantes à la présente Convention en y adhérant après son entrée en vigueur.

3. La présente Convention sera ouverte à la signature jusqu'au 15 mars 1961 inclus. Après cette date, elle sera ouverte à l'adhésion.

4. La ratification ou l'adhésion sera effectuée par le dépôt d'un instrument auprès du Secrétaire général de l'Organisation des Nations Unies*

Article 7

1. La présente Convention entrera en vigueur le quatre-vingt-dixième jour après que cinq des pays mentionnés au paragraphe 1 de son article 6 l'auront signée sans réserve de ratification ou auront déposé leur instrument de ratification ou d'adhésion.

2. Pour chaque pays qui la ratifiera ou y adhérera après que cinq pays l'auront signée sans réserve de ratification ou auront déposé leur instrument de ratification ou d'adhésion, la présente Convention entrera en vigueur le quatre-vingt-dixième jour qui suivra le dépôt de l'instrument de ratification ou d'adhésion dudit pays*

Article 8

1. Chaque Partie contractante pourra dénoncer la présente Convention par notification adressée au Secrétaire général de l'Organisation des Nations Unies.

2. La dénonciation prendra effet quinze mois après la date à laquelle le Secrétaire général en aura reçu notification.

Article 9

La présente Convention cessera de produire ses effets si, après son entrée en vigueur, le nombre des Parties contractantes est inférieur à cinq pendant une période quelconque de douze mois consécutifs.

Article 10

1* Tout pays pourra, lorsqu'il signera la présente Convention sans réserve de ratification ou lors du dépôt de son instrument de ratification ou d'adhésion ou à tout moment ultérieur, déclarer, par notification adressée au Secrétaire général de l'Organisation des

that the present Convention shall be applicable to all or any of the territories for the international relations of which it is responsible. The present Convention shall be applicable to the territory or territories named in the notification as from the ninetieth day after receipt of the notification by the Secretary-General or, if on that day the present Convention has not yet entered into force, as from the date of its entry into force.

2. Any country, which has made a declaration under the preceding paragraph making the present Convention applicable to a territory for whose international relations it is responsible, may denounce the present Convention separately in respect of that territory, in accordance with the provisions of article 8 thereof.

Article 11

1. Any dispute between two or more Contracting Parties concerning the interpretation or application of the present Convention shall, so far as possible, be settled by negotiation between them.

2. Any dispute which is not settled by negotiation shall be submitted to arbitration if any one of the Contracting Parties concerned in the dispute so requests and shall be referred accordingly to one or more arbitrators selected by agreement between the Parties in dispute. If within three months from the date of the request for arbitration the Parties in dispute are unable to agree on the selection of an arbitrator or arbitrators, any of those Parties may request the Secretary-General of the United Nations to nominate a single arbitrator to whom the dispute shall be referred for decision.

3. The decision of the arbitrator or arbitrators appointed under the preceding paragraph shall be binding on the Contracting Parties in dispute.

Article 12

1. Any country may, at the time of signing, ratifying or acceding to the present Convention, declare that it does not consider itself bound by paragraphs 2 and 3 of article 11 of the present Convention. The other Contracting Parties shall not be bound by these

Nations Unies, que la présente Convention sera applicable à tout ou partie des territoires qu'il représente sur le plan international. La présente Convention sera applicable au territoire ou aux territoires mentionnés dans la notification à dater du quatre-vingt-dixième jour après réception de cette notification par le Secrétaire général ou, si à ce jour la présente Convention n'est pas encore entrée en vigueur, à dater de son entrée en vigueur.

2. Tout pays qui aura fait, conformément au paragraphe précédent, une déclaration ayant pour effet de rendre la présente Convention applicable à un territoire qu'il représente sur le plan international pourra, conformément à son article 8, dénoncer la présente Convention en ce qui concerne ledit territoire.

Article 11

1. Tout différend entre deux ou plusieurs Parties contractantes touchant l'interprétation ou l'application de la présente Convention sera, autant que possible, réglé par voie de négociation entre les Parties en litige.

2. Tout différend qui n'aura pas été réglé par voie de négociation sera soumis à l'arbitrage si l'une quelconque des Parties contractantes en litige le demande et sera, en conséquence, renvoyé à un ou plusieurs arbitres choisis d'un commun accord par les Parties en litige. Si, dans les trois mois à dater de la demande d'arbitrage, les Parties en litige n'arrivent pas à s'entendre sur le choix d'un arbitre ou des arbitres, l'une quelconque de ces Parties pourra demander au Secrétaire général de l'Organisation des Nations Unies de désigner un arbitre unique devant lequel le différend sera renvoyé pour décision.

3. La sentence de l'arbitre ou des arbitres désignés conformément au paragraphe précédent sera obligatoire pour les Parties contractantes en litige.

Article 12

1. Tout pays pourra, au moment où il signera ou ratifiera la présente Convention ou y adhérera, déclarer qu'il ne se considère pas lié par les paragraphes 2 et 3 de l'article 11 de la présente Convention. Les autres Parties contractantes ne seront pas liées

paragraphs in respect of any Contracting Party which has entered such a reservation.

2. Any Contracting Party which has entered a reservation as provided for in paragraph 1 of this article may at any time withdraw such reservation by notifying the Secretary-General.

3. Apart from the reservation provided for in paragraph 1 of this article, no reservation to the present Convention shall be permitted.

Article 13

1. After the present Convention has been in force for three years, any Contracting Party may, by notification to the Secretary-General of the United Nations, request that a conference be convened for the purpose of reviewing the present Convention. The Secretary-General shall notify all Contracting Parties of the request and a review conference shall be convened by the Secretary-General if, within a period of four months from the date of the notification by the Secretary-General, not less than one-third of the Contracting Parties signify their assent to the request.

2. If a conference is convened in accordance with the preceding paragraph, the Secretary-General shall notify all the Contracting Parties and invite them to submit, within a period of three months, such proposals as they wish the conference to consider. The Secretary-General shall circulate to all Contracting Parties the provisional agenda for the conference, together with the text of such proposals, at least three months before the date on which the conference is to meet.

3. The Secretary-General shall invite to any conference convened in accordance with this article all the countries referred to in article 6, paragraph 1, of the present Convention and countries which have become Contracting Parties under the said article 6, paragraph 2.

Article 14

1. Any Contracting Party may propose one or more amendments to the present Convention. The text of any proposed amendment shall be communicated to the Secretary-General of the United Nations, who shall communicate it to all Contracting Parties and inform all the other countries referred to in article 6, paragraph 1, of this Convention.

par ces paragraphes envers toute Partie contractante qui aura formulé une telle réserve.

2. Toute Partie contractante qui aura formulé une réserve conformément au paragraphe 1 du présent article pourra à tout moment lever cette réserve par une notification adressée au Secrétaire général.

3. A l'exception de la réserve prévue au paragraphe 1 du présent article, aucune réserve à la présente Convention ne sera admise.

Article 13

1. Après que la présente Convention aura été en vigueur pendant trois ans, toute Partie contractante pourra, par notification adressée au Secrétaire général de l'Organisation des Nations Unies, demander la convocation d'une conférence à l'effet de réviser la présente Convention. Le Secrétaire général notifiera cette demande à toutes les Parties contractantes et convoquera une conférence de révision si, dans un délai de quatre mois à dater de la notification adressée par lui, le tiers au moins des Parties contractantes lui signifient leur assentiment à cette demande.

2. Si une conférence est convoquée conformément au paragraphe précédent, le Secrétaire général en avisera toutes les Parties contractantes et les invitera à présenter, dans un délai de trois mois, les propositions qu'elles souhaiteraient voir examiner par la conférence. Le Secrétaire général communiquera à toutes les Parties contractantes l'ordre du jour provisoire de la conférence, ainsi que le texte de ces propositions, trois mois au moins avant la date d'ouverture de la conférence.

3. Le Secrétaire général invitera à toute conférence convoquée conformément au présent article tous les pays visés au paragraphe 1 de l'article 6 de la présente Convention, ainsi que les pays devenus Parties contractantes en application du paragraphe 2 de cet article 6.

Article 14

1. Toute Partie contractante pourra proposer un ou plusieurs amendements à la présente Convention. Le texte de tout projet d'amendement sera communiqué au Secrétaire général de l'Organisation des Nations Unies, qui le communiquera à toutes les Parties contractantes et le portera à la connaissance des autres pays visés au paragraphe 1 de l'article 6 de la présente Convention.

2. Within a period of six months from the date on which the proposed amendment is communicated by the Secretary-General, any Contracting Party may inform the Secretary-General -

(a) that it has an objection to the amendment proposed, or

(b) that, although it intends to accept the proposal, the conditions necessary for such acceptance are not yet fulfilled in its country.

3. If a Contracting Party sends the Secretary-General a communication such as is provided for in paragraph 2 (b), it may, so long as it has not notified the Secretary-General of its acceptance of the proposed amendment, submit an objection to the proposed amendment within a period of 9 months following the expiry of the six-month period from its initial communication.

4. If an objection to the proposed amendment is stated in accordance with the terms of paragraphs 2 and 3 of this article, the amendment shall be deemed not to have been accepted and shall be of no effect.

5. If no objection to the proposed amendment in accordance with paragraphs 2 and 3 of the present article has been stated, the amendment shall be deemed to have been accepted as from the date specified below;

(a) if no Contracting Party has sent a communication to the Secretary-General in accordance with paragraph 2 (b) of this article, on the expiry of the period of six months referred to in that paragraph;

(b) if any Contracting Party has sent a communication to the Secretary-General in accordance with paragraph 2 (b) of this article, on the earlier of the following two dates:

- the date by which all the Contracting Parties which sent such communications have notified the Secretary-General of their acceptance of the proposal, subject to the proviso that, if all the acceptances were notified before the expiry of the period of six months referred to in paragraph 2, this date shall be taken to be the date of expiry of the said six-month period;

- the date of expiry of the nine-month period referred to in paragraph 3 of this article.

6. Any amendment deemed to be accepted shall enter into force six months after the date on which it was deemed to be accepted.

2. Dans un délai de six mois à compter de la date de la communication par le Secrétaire général du projet d'amendement, toute Partie contractante peut faire connaître au Secrétaire général -

a) soit qu'elle a une objection à l'amendement proposé,

b) soit que, bien qu'elle ait l'intention d'accepter le projet, les conditions nécessaires à cette acceptation ne se trouvent pas encore remplies dans son pays.

3. Tant qu'une Partie contractante qui a adressé la communication prévue ci-dessus au paragraphe 2.b) n'aura pas notifié au Secrétaire général son acceptation, elle pourra, pendant un délai de neuf mois à partir de l'expiration du délai de six mois prévu pour la communication, présenter une objection à l'amendement proposé.

4. Si une objection est formulée au projet d'amendement dans les conditions prévues aux paragraphes 2 et 3 du présent article, l'amendement sera considéré comme n'ayant pas été accepté et sera sans effet.

5. Si aucune objection n'a été formulée au projet d'amendement dans les conditions prévues aux paragraphes 2 et 3 du présent article, l'amendement sera réputé accepté à la date suivante :

a) lorsque aucune Partie contractante n'a adressé de communication en application du paragraphe 2.b) du présent article, à l'expiration du délai de six mois visé à ce paragraphe 2;

b) lorsque au moins une Partie contractante a adressé une communication en application du paragraphe 2.b) du présent article, à la plus rapprochée des deux dates suivantes :

- date à laquelle toutes les Parties contractantes ayant adressé une telle communication auront notifié au Secrétaire général leur acceptation du projet, cette date étant toutefois reportée à l'expiration du délai de six mois visé au paragraphe 2 si toutes les acceptations étaient notifiées antérieurement à cette expiration;

- expiration du délai de neuf mois visé au paragraphe 3 du présent article.

6. Tout amendement réputé accepté entrera en vigueur six mois après la date à laquelle il aura été réputé accepté.

7. The Secretary-General shall, as soon as possible, notify all Contracting Parties whether an objection to the proposed amendment has been stated in accordance with paragraph 2 (a) of this article and whether one or more Contracting Parties have sent him a communication in accordance with paragraph 2 (b) of this article. If one or more Contracting Parties have sent him such a communication, he shall subsequently inform all the Contracting Parties whether the Contracting Party or Parties which have sent such a communication raise an objection to the proposed amendment or accept it.

Article 15

In addition to the notifications provided for in articles 13 and 14 of the present Convention, the Secretary-General of the United Nations shall notify the countries referred to in article 6, paragraph 1, of the present Convention and the countries which have become Contracting Parties under article 6, paragraph 2, of the present Convention of:-

- (a) signatures, ratifications and accessions under article 6;
- (b) the dates of entry into force of the present Convention, in accordance with article 7;
- (c) denunciations under article 8;
- (d) the termination of the present Convention in accordance with article 9;
- (e) notifications received in accordance with article 10;
- (f) declarations and notifications received in accordance with article 12, paragraphs 1 and 2;
- (g) the entry into force of any amendment in accordance with article 14.

Article 16

After 15 March 1961 the original of the present Convention shall be deposited with the Secretary-General of the United Nations, who shall transmit certified true copies to each of the countries mentioned in article 6, paragraphs 1 and 2, of the present Convention.

7. Le Secrétaire général adressera le plus tôt possible à toutes les Parties contractantes une notification pour leur faire savoir si une objection a été formulée contre le projet d'amendement conformément au paragraphe 2.a) du présent article et si une ou plusieurs Parties contractantes lui ont adressé une communication conformément au paragraphe 2.b). Dans le cas où une ou plusieurs Parties contractantes ont adressé une telle communication, il notifiera ultérieurement à toutes les Parties contractantes si la ou les Parties contractantes qui ont adressé une telle communication élèvent une objection contre le projet d'amendement ou l'acceptent.

Article 15

Outre les notifications prévues aux articles 13 et 14 de la présente Convention, le Secrétaire général de l'Organisation des Nations Unies notifiera aux pays visés au paragraphe 1 de l'article 6 de la présente Convention, ainsi qu'aux pays devenus Parties contractantes en application du paragraphe 2 de l'article 6 de la présente Convention -

- a) les signatures, ratifications et adhésions en vertu de l'article 6,
- b) les dates auxquelles la présente Convention entrera en vigueur conformément à l'article 7,
- c) les dénonciations en vertu de l'article 8,
- d) l'abrogation de la présente Convention conformément à l'article 9,
- e) les notifications reçues conformément à l'article 10,
- f) les déclarations et notifications reçues conformément aux paragraphes 1 et 2 de l'article 12,
- g) l'entrée en vigueur de tout amendement conformément à l'article 14.

Article 16

Après le 15 mars 1961, l'original de la présente Convention sera déposé auprès du Secrétaire général de l'Organisation des Nations Unies, qui en transmettra des copies certifiées conformes à chacun des pays visés aux paragraphes 1 et 2 de l'article 6 de la présente Convention.

IN WITNESS WHEREOF, the undersigned, being duly authorized thereto, have signed the present Convention.

DONE at Geneva, this ninth day of December one thousand nine hundred and sixty, in a single copy, in the English and French languages, the two texts being equally authentic.

EN FOI DE QUOI, les soussignés, à ce dûment autorisés, ont signé la présente Convention.

FAIT à Genève, le neuf décembre mil neuf cent soixante, en un seul exemplaire, en langues anglaise et française, les deux textes faisant également foi.

FOR BELGIUM:

POUR LA BELGIQUE:

Sous réserve de ratification

Le 21 janvier 1961

E. LOTZ

FOR BULGARIA:

POUR LA BULGARIE:

Sous réserve de ne pas se considérer liée par les dispositions de l'article 11, paragraphes 2 et 3

Le 28 février 1961

L. S. BONEV

FOR DENMARK:

POUR LE DANEMARK:

14th March 1961

N. V. SKAK-NIELSEN

FOR THE FEDERAL
REPUBLIC OF
GERMANY:

POUR LA REPUBLIQUE
FEDERALE
D'ALLEMAGNE:

Sous réserve de ratification

20 décembre 1960

R. THIERFELDER

FOR FRANCE:

POUR LA FRANCE:

Sous réserve de ratification

Genève, le 8 mars 1961

G. CATTAND

FOR ITALY:

POUR L'ITALIE:

Sous réserve de ratification

G. B. TOFFOLO

Genève, le 15 mars 1961

FOR LUXEMBOURG:

POUR LE LUXEMBOURG:

Sous réserve de ratification

6 février 1961

A. CLEMANG

FOR THE NETHERLANDS:

POUR LES PAYS-BAS:

Sous réserve de ratification

W. H. J. van ASCH van WIJCK

13 mars 1961

FOR SWEDEN:

POUR LA SUEDE:

Le 1er mars 1961

C. H. von PLATEN

FOR SWITZERLAND:

POUR LA SUISSE:

Sous réserve de ratification

Le 6 mars 1961

Ch. LENZ

FOR THE UNITED KINGDOM
OF GREAT BRITAIN
AND NORTHERN IRELAND:

POUR LE ROYAUME-UNI
DE GRANDE-BRETAGNE
ET D'IRLANDE DU NORD:

Subject to ratification

E. SNIDERS

The 7th of February 1961

I hereby certify that the foregoing text is a true copy of the text of the European Convention on Customs Treatment of Pallets used in International Transport, done at Geneva on 9 December 1960, the original of which is deposited with the Secretary-General of the United Nations.

Je certifie que le texte qui précède est la copie conforme du texte de la Convention européenne relative au régime douanier des palettes utilisées dans les transports internationaux, en date, à Genève, du 9 décembre 1960, dont l'original est déposé auprès du Secrétaire général de l'Organisation des Nations Unies.

For the Secretary-General:

Pour le Secrétaire général:

The Legal Counsel

Le Conseiller juridique

A handwritten signature in black ink, appearing to read 'C. H. Staveopon', written over a horizontal line.

United Nations, New York
15 May 1961

Organisation des Nations Unies, New York
15 mai 1961

Certified true copy XI.A.14
Copie certifiée conforme XI.A.14
October 2004